NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No1385/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Ericsson India Private Limited

V/s.

Reliance Infratel Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE Mr. U.K. chaudhary - Sr. Counsel Mr. Ameet Naik Mr. Deepak Deshmukh 1/b. Neik Neik & Co. for corporate Debtor Mr. Darias Khamballer 80. connect a/o mr. Pesi modi Mr. April Kher 80- Countil Mr. Kunal Kataria Mr. Achain Ankland i/b Ashain Ankland & Associates Advocació & Colicitos

ORDER

CP No. 1385/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

At request of both parties, list this matter for hearing on 18.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)